

A. VENKATESWARA REDDY
REGISTRAR GENERAL



HYDERABAD
Pin 500 066

(Off): 2344 6166
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ROC No.394/SO/2020

Dated: 16.07.2021

To
All the Unit Heads
in the State of Telangana.

Sir/Madam,

Sub: High Court for the State of Telangana - Order dated 15.07.2021
in Suo-motu Writ Petition Urgent No.3/2021 - Communicated for
compliance - Reg.

Ref:1) Order dated 15.07.2021 in Suo-motu WP Urgent No.3/2021
passed by the Hon'ble Full Bench.

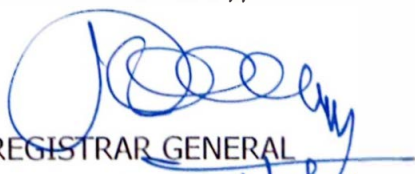
2) High Court's letter in Roc.No.394/SO/2020, dt.30.6.2021
enclosing the order dated 28.06.2021.

3) High Court's letter in Roc.No.394/SO/2020, dt.01.5.2021
enclosing the order dated 30.04.2021.

Adverting to the above subject and references cited, it is informed that the Hon'ble Full Bench in its order dated 30.04.2021 in Suo-motu W.P.Urgent No. 3/2021 has issued certain directions in the reference 3rd cited relating to extension of interim orders and same was communicated to all the Unit Heads for compliance of the said Orders. The Hon'ble Full Bench in its order dated 28.06.2021 has extended the order dated 30.4.2021 passed in Suo Motu W.P.Urgent No.3 of 2021 till **16.07.2021**. Now, it is to inform that the Hon'ble Full Bench in its order dated 15.07.2021 has extended the order dated 30.4.2021 and 28.6.2021 passed in Suo Motu W.P.Urgent No.3 of 2021 till **31.07.2021**.

Therefore, while enclosing a copy of the order dated 15.7.2021 passed in Suo-motu WP Urgent No.3/2021, I request you to follow the directions of the Hon'ble Court. All the Unit Heads are further requested to communicate the same to the Presiding Officers and Bar Associations in their Unit for compliance of the orders of the High Court.

Yours sincerely,


REGISTRAR GENERAL
16/7/21 P.T.O

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THURSDAY, THE FIFTEENTH DAY OF JULY
TWO THOUSAND AND TWENTY ONE**

:PRESENT:

**THE HON'BLE THE CHIEF JUSTICE HIMA KOHLI
AND
THE HON'BLE SRI JUSTICE M.S.RAMACHANDRA RAO
AND
THE HON'BLE SRI JUSTICE A.RAJASHEKER REDDY**

SUOMOTU WP URGENT No.3 OF 2021

IN RE:

Letter dated 26.04.2021 received from the Chairman, Bar Council of the State of Telangana-Requested for extension of Interim Orders passed by the Hon'ble High Court, District and Other Subordinate Courts in view of difficulties being faced by the Advocates.

The petition coming on for hearing, upon perusing the letter dated 26.04.2021 filed by the Chairman, Bar Council of State of Telangana, and earlier orders of the High Court dated 30.04.2021 and 28.06.2021 made herein, the Court made the following.

ORDER:

1. Interim order dated 30.04.2021 continued on 28.06.2021, shall continue to operate till 31.07.2021.
2. List on 30.07.2021 for further orders.

**Sd/-K.SHYLESHI
ASSISTANT REGISTRAR**

//TRUE COPY//


SECTION OFFICER

To

1. The Registrar General, High Court for the State of Telangana, at Hyderabad.
2. The Registrar (Judicial-1), High Court for the State of Telangana, at Hyderabad.
3. The Section Officer, Special Officer Section, High Court for the State of Telangana, at Hyderabad.
4. The Advocate General, High Court for the State of Telangana, Hyderabad.
5. The Additional Advocate General, High Court for the State of Telangana, Hyderabad.
6. The Assistant Solicitor General, High Court for the State of Telangana, Hyderabad.
7. The Public Prosecutor, High Court for the State of Telangana, Hyderabad.
8. Two spare copies

HIGH COURT

HCJ
&
MSR.J
&
ARR.J

DATED: 15.07.2021

NOTE: LIST THIS CASE ON 30.07.2021

SUOMOTU WP URGENT 3 OF 2021

INTERIM ORDER EXTENSION

*So
Suomotu
Suomotu
Suomotu
16/7*